

(2018) 05 CHH CK 0190

Chhattisgarh High Court

Case No: Writ Petition (S) No. 3809 Of 2018

Dr. Neelam Gupta

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: May 18, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Rajeev Bharat, S.S. Rajput, Shashank Thakur

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The nature of dispute raised in the instant Writ Petition is identical to a bunch of Writ Petitions which already stands adjudicated vide order dated

25/01/2018 in WPS No.3268/2017 and other analogous Writ Petitions.

2. The counsel for the petitioner submits that since the case of the petitioner also is identical, the present Writ Petition also may be disposed off in

similar terms.

3. The counsel appearing for the UGC so also the State counsel submits that since the facts of the case are identical, the same can be disposed off in

similar terms.

4. Accordingly, the present Writ Petition also stands disposed off in similar terms.

5. It is directed that the respondents would also scrutinize the case of the petitioner in accordance with the order passed by this Court on 25/01/2018 in

the aforementioned bunch of Writ Petitions and in case if the petitioner is found suitable, appropriate orders be passed.

6. The Writ Petition accordingly stands disposed off.